

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.401

IA/1821/ND/2024 in IB/74/ND/2022

IN THE MATTER OF:

Rishi Pal Ruhil

...

Applicant

under Section 94 (1)

Order delivered on 23.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1821/ND/2024:-

This is an application filed by the Resolution Professional (RP) to condone the delay in filing the report. Ld. Counsel for the Resolution Professional has submitted that the reasons of the Para-4 which is as follows:

“4. It is submitted that the Applicant/ Resolution Professional received the Repayment Plan from the Debtor only in the evening of 03.04.2024 at 6:35 PM, the last day of expiry of the prescribed period of 21 days, and the Report has been filed within 24 days as time was required by the Applicant/ Resolution Professional to review the Repayment Plan and have the Report drafted for filing, which took about 3 days. Therefore, the Applicant/ Resolution Professional is filing a separate application for condonation of delay of 3 days.”

Considering the facts and circumstances mentioned in the application as well as contention in Para-4, this Adjudicating Authority is inclined to condone the delay in filing the report. IA/1821/ND/2024 stands **allowed**. Place it with the main file for further reference.

List the main matter on **24.04.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**